

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C. M.P. No. 557 of 2019

Parvind Kumar Rastogi ... Petitioner  
Versus  
Rasul Mian & Anr. ... Respondents

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Santosh Kumar, Adv.

04 / 26.06.2020

Heard the parties through Video Conferencing.

Learned counsel for the petitioner submits that he will file supplementary affidavit mentioning therein the reasons as to why the petitioner could not comply the peremptory order passed in CMP No. 588 of 2018 within the stipulated time.

Prayer is allowed.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this civil miscellaneous petition shall stand dismissed without further reference to the Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-